

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
\*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO:- 10892 –JK (LD) of 2024**

**DATED:- 14 - 06 - 2024**

In supersession to the previous Government Order No. 3731-JK(LD) of 2022 dated 14.06.2022, sanction is hereby accorded to the appointment of Mr. Akshay Rajan, Deputy Secretary, GAD as Officer In-charge Litigation (OIC) in O.A No. 482/2022 titled Nazir Ahmad Wani Versus Union Territory of J&K and others pending before Hon'ble Central Administrative Tribunal Srinagar Bench including contempt petition, if any.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

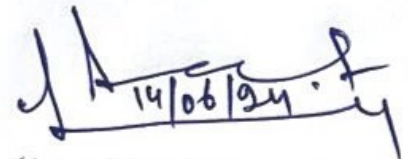
Sd/-  
**(Achal Sethi)**  
Secretary to Government

No:-LAW-OIC/153/2022

Dated:- 14.06.2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Principal Secretary to Government, General Administration Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Worthy Chief Secretary.
11. Private Secretary to Law Secretary.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



**(Aeraz Mushtaq Laway)**  
Assistant Legal Remembrancer